

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART I, SECTION 1)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI**

PUBLIC NOTICE No. 40 /(RE-2008) 2004-09

Dated 4th July 2008

In exercise of power conferred under paragraph 2.4 of the Foreign Trade Policy 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.I):

Para 6.21.5 of HBP shall be amended to read as:

“In case of sub-contracting of production process abroad, goods may be exported from sub-contractor premises subject to conditions that at the time of clearance of goods, the EOU/EHTP/BTP/STP shall declare (i) the transaction value of the finished goods to be cleared from the sub-contractor’s premises abroad; (ii) job work charges to be paid to the sub-contractor abroad; and (iii) value of intermediate goods, supported with documents like (a) sale price contract/or invoice for the finished goods, (b) job work contract and (c) the basis of arriving at the value of intermediate goods. The EOU/EHTP/BTP/STP shall also ensure full repatriation of foreign exchange declared as the transaction value of the finished goods cleared from the sub-contractor’s premises abroad.”

This issues in Public interest

Sd/-
(R.S.GUJRAL)

DIRECTOR GENERAL OF FOREIGN TRADE
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT OF INDIA

(Issued from file No F.No. 01/92/180/143/AM08/PC-VI)

**(ऋÉÉ®iÉ BÉEä ®ÉVÉ{ÉjÉ, +É°ÉÉvÉÉ®hÉ, ऋÉÉMÉ 1 JÉhb 1 àÉâ |ÉBÉEÉ¶ÉxÉÉIÉÇ)
ऋÉÉ®iÉ °É®BÉEÉ®**

**‘ÉÉÉÊhÉVªÉ A ‘ÉÆ =tÉÉäMÉ àÉÆjÉÉäÉªÉ
ÉÊ‘Énä¶É RªÉÉ{ÉÉ® àÉcÉÉÊvÉnä¶ÉÉäÉªÉ**

°ÉÉÉÇVÉÉÉÊxÉBÉE °ÉÚSÉxÉÉ °ÉÆ0 40 (+ÉÉ® <Ç - 2008)/2004-2009
xÉ<Ç ÉÊñããÉÉÒ : ÉÊñxÉÉÆBÉE 4 VÉÖãÉÉ<Ç, 2008

ÉÊ´Éñä¶É BªÉÉ {ÉÉ® xÉÉÒÉÊiÉ, 2004-2009 BÉEä {Éè®ÉOÉÉ {ÉÉ 2.4 BÉEä iÉciÉ |ÉnkÉ ¶ÉÉÊBÉDiÉªÉÉä BÉEÉ |
ÉªÉÉäMÉ BÉE®iÉä cÖA ÉÊ´Éñä¶É BªÉÉ {ÉÉ® àÉcÉÉÊxÉñä¶ÉBÉE, AiÉñÂuÉ®É, |ÉÉÊµÉÉªÉÉ {ÉÖ°iÉBÉE (JÉhb-
1) àÉä, ÉÊxÉàxÉÉÊãÉÉÊJÉiÉ °ÉÆ¶ÉÉävÉxÉ BÉE®iÉä cé :-

|ÉÉÊµÉÉªÉÉ {ÉÖ°iÉBÉE BÉEä {Éè®É 6.21.5 BÉEÉä °ÉÆ¶ÉÉäÉÊvÉiÉ BÉE®BÉEä ÉÊxÉàxÉÉxÉÖ°ÉÉ® {ÉfÃÉ
VÉÉAMÉÉ :

“ÉÊ´Éñä¶É àÉä =i {ÉÊñxÉ |ÉÉÊµÉÉªÉÉ BÉEä = {É ~äBÉEä BÉEä àÉÉäÉäÉä àÉä, = {É ~äBÉEänÉ® BÉEä {ÉÉÊ®°É®
°Éä àÉÉäÉ BÉEÉ ÉÊxÉªÉÉÇiÉ ÉÊBÉEªÉÉ VÉÉ °ÉBÉEiÉÉ cè ðÉ¶ÉiÉæ ÉÊBÉE àÉÉäÉ BÉEÉÒ ÉÊxÉBÉEÉ°ÉÉÒ BÉEä
°ÉäÉªÉ, <Ç+ÉÉäªÉÚ/<ÇASÉJÉÒ {ÉÉÒ/ðÉÉÒJÉÒ {ÉÉÒ/A°ÉJÉÒ {ÉÉÒ PÉÉäÉhÉÉ BÉE®äMÉÉ (i) ÉÊ´Éñä¶É àÉä = {É
~äBÉEänÉ® BÉEä {ÉÉÊ®°É®Éä °Éä ÉÊxÉBÉEÉ°ÉÉÒ ÉÊBÉEª VÉÉxÉä ´ÉÉäÉä iÉªªÉÉ® àÉÉäÉ BÉEÉ
BªÉÉ {ÉÉÉÊ®BÉE àÉÚªªÉ; (ii) ÉÊ´Éñä¶É àÉä = {É ~äBÉEänÉ® BÉEä +ÉnÉ ÉÊBÉEª VÉÉxÉä ´ÉÉäÉÉ VÉÉiðÉ
´ÉBÉEÇ |É£ÉÉ®; +ÉÉè® (iii) +ÉxiÉ´ÉÇiÉÉÒ àÉÉäÉ BÉEÉ àÉÚªªÉ ÉÊVÉ°ÉBÉEä °ÉÉiÉ ÉÊxÉàxÉÉÊãÉÉÊJÉiÉ n°iÉÉ
´ÉäWÉ äÉMÉä cÉä (BÉE) iÉªªÉÉ® àÉÉäÉ BÉEä ÉÊäÉª ÉÊ´ÉµÉÉªÉ àÉÚªªÉ ~äBÉEÉªÉÉ ðÉÉÒVÉBÉE (JÉ) VÉÉiðÉ
´ÉBÉEÇ ~äBÉEÉ +ÉÉè® (MÉ) +ÉxiÉ´ÉÇiÉÉÒ àÉÉäÉ BÉEä àÉÚªªÉ BÉEä {ÉÉÊ®BÉEäÉxÉ BÉEÉ +ÉÉvÉÉ® *
<Ç+ÉÉäªÉÚ/<ÇASÉJÉÒ {ÉÉÒ/ðÉÉÒJÉÒ {ÉÉÒ/A°ÉJÉÒ {ÉÉÒ °Éc £ÉÉÒ °ÉÖÉÊxÉÉi¶SÉiÉ BÉE®äMÉÉÒ ÉÊBÉE ÉÊ
´Éñä¶É àÉä = {É ~äBÉEänÉ® BÉEä {ÉÉÊ®°É®Éä °Éä ÉÊxÉBÉEÉ°ÉÉÒ ÉÊBÉEª MÉª iÉªªÉÉ® àÉÉäÉ BÉEä
BªÉÉ {ÉÉÉÊ®BÉE àÉÚªªÉ BÉEä °ô {É àÉä PÉÉäÉÉÉiÉ {ÉÚ®ÉÒ ÉÊ´Éñä¶ÉÉÒ àÉÖpÉ ´ÉÉÉÊ {É°É äÉÉ<Ç VÉÉª * ”

<°Éä äÉÉäBÉEÉÊciÉ àÉä VÉÉ®ÉÒ ÉÊBÉEªÉÉ VÉÉiÉÉ cè *

(+ÉÉ®.A°É. MÉÖVÉ®ÉäÉ)
ÉÊ´Éñä¶É BªÉÉ {ÉÉ® àÉcÉÉÊxÉñä¶ÉBÉE
A´ÉÆ {ÉñäxÉ +É {É® °ÉÉÊSÉ´É, £ÉÉ®iÉ °É®BÉEÉ®

({ÉÉÉ0°ÉÆ0 01/92/180/143/A AàÉ 08/{ÉÉÒ °ÉÉÒ-6 °Éä VÉÉ®ÉÒ)